

Mr. Speaker: The same ruling applies to him also.

Shri Harish Chandra Mathur: I have been giving such notices. Only the other day, the House discussed my motion which arose out of the subject-matter of a paper which was laid on the Table of the House. Only I wanted to have a little clarification so as to enable us to understand whether a motion need be moved or not.

Shri A. K. Sen: As I have informed some hon. Members outside, we shall be prepared to answer all Short Notice Questions relating to the coming elections, because, actually, this is really the effective session when such questions can be answered, because the next session would be too late for such things.

Mr. Speaker: Very well; hon. Members may table Short Notice Questions during this session.

An Hon. Member: Next session also?

Mr. Speaker: There is no question of a Short Notice Question to be answered next session.

12.18 hrs.

FINANCIAL COMMITTEES (1960-61)
 —A REVIEW

Secretary: Sir, I lay on the Table a copy of "Financial Committees (1960-61)—A Review."

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Friday, the 1st September, 1961, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in

the Joint Committee of the Houses on the Bill to consolidate and amend the law relating to the extradition of fugitive criminals. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

Motion

"That this House concurs in the recommendations of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to consolidate and amend the law relating to the extradition of fugitive criminals and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Shri Akhtar Husain.
2. Shri Suresh J. Desai.
3. Shri M. Govinda Reddy.
4. Dr. A. Subba Rao.
5. Shri K. K. Shah.
6. Shri Vijay Singh.
7. Shrimati Lakshmi N. Menon."

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table following two Bills passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 7th August, 1961:—

1. The Union Territories (Stamp and Court-fees Laws) Bill 1961.
2. The Salt Cess (Amendment) Bill, 1961.

COMMITTEE ON SUBORDINATE LEGISLATION

MINUTES

Sardar Hukum Singh (Bhatinda): I beg to lay on the Table the Minutes